(b) if so, whether it is also a fact that this industry is not being provided loan at the interest rate of four per cent; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No Sir. As per RBI's revised guidelines on Priority Sector Lending (PSL), all loans sanctioned by banks to units in the Khadi and Village Industries Sector, irrespective of their size of operations, location and amount of original investment in plant and machinery are eligible to be classified under priority sector. Such loans will also be eligible for classification under the sub-target of 60 percent prescribed for micro enterprises within the micro and small enterprises segment under priority sector.

(b) and (c) As per Ministry of Micro, Small and Medium Enterprises, the Khadi and Village Industries Commission (KVIC) is implementing the scheme of Interest Subsidy Eligibility Certificate (ISEC) under which khadi institutions can avail bank finance at a subsidized rate of 4 percent and the differential amount of interest is met by the KVIC.

Assessment of black money parked abroad by Indians

†2838. SHRI SHIVANAND TIWARI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that in order to find out the quantum of black money parked by Indians in the country and abroad and to recommend ways to deal with the problem of black money Government had entrusted this work to three institutions in March, 2011;

(b) if so, the names of these institutes and the time by when they were to submit their reports;

(c) whether Government has received their reports;

(d) if not, the reasons for the delay; and

(e) by when, these reports are likely to be received by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM): (a) Yes, Sir.

†Original notice of the question was received in Hindi.

(b) The names of the institutes are National Institute of Public Finance and Policy, National Institute of Financial Management and the National Council for Applied Economic Research. They were to submit their reports by September, 2012.

(c) No, Sir.

(d) The study has not been completed by the institutes.

(e) The study is likely to be completed by December, 2012.

IT platform to integrate Central and State indirect taxes regime

2839. SHRI MOHD. ALI KHAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government is proposing an IT platform to integrate Central and State indirect taxes regime; and

(b) if so, the details worked out so far and the purpose thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir. The Government has approved a proposal to set up an IT platform to integrate Central and State indirect tax regime in the context of implementation of Goods and Services Tax (GST) in the country. GST implementation requires a strong IT Infrastructure and Service backbone to enable capture, processing and exchange of information amongst the various stakeholders in GST which includes tax payers, Central and States Governments, Banks, RBI *etc.*

(b) The Government has approved creation of a Special Purpose Vehicle to be called Goods and Services Tax Network (GSTN SPV) which would primarily be responsible for implementation and sustenance of the GST IT Infrastructure. The GSTN SPV would, *inter alia,* host a portal that could be shared by all the States and the Centre and which will act as an IT platform to integrate Central and State indirect tax regime. The necessary documents for the incorporation of the GSTN SPV (Articles of Association and Memorandum of Association) are being finalized.

The integration of Central and State indirect tax regime would benefit the tax payers by providing them standard and uniform interface. It would also assist in creating a national level 'Unique and Shared' Tax Payer registration database.